

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). Guidelines on Police training programmes covering among other items, use of scientific aids to investigation had been circulated by the Government of India to the State Governments in February, 1986.

[*Translation*]

Memo Submitted by All India Trade Union Federation

562. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether All India Trade Union Federation has submitted a memorandum to Government in support of the demands of the workers recently;

(b) if so, the main demands of the federation; and

(c) the steps being taken to meet their demands and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) The All India Trade Union Federation has raised the following demands:

- (i) To set up Lok Adalats to clear the labour disputes;
- (ii) Equal participation of Employers and Employees in Industries;
- (iii) 30% reservation in the Parliament/State Legislative Assemblies for representatives of workers;

(iv) Equal payment of wages/Bonus and Gratuity to all the Industrial/Commercial Workers; and

(v) Stringent action against organisations violating labour laws.

(c) The demands are being examined.

[*English*]

Labour Ministers Conference

563. SHRI CHANDRESH PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether Labour Ministers Conference was held on 20 December, 1990 at Delhi;

(b) if so, the States which participated in the Conference;

(c) the issues discussed and decisions taken;

(d) the time by when these decisions are likely to be implemented; and

(e) how many such Conferences of State Labour Ministers, Labour Secretaries, Chief Labour Commissioners were held from 15 December, 1989 to 30 November, 1990?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) A list of States and Union Territories which participated in the 39th Conference of Labour Ministers is attached as Statement-I.

(c) The items of agenda for the Conference and the major conclusions reached in

the Conference are given in the attached Statement.

(d) The matter is reviewed and appropriate action is taken on a continuing basis.

(e) A Conference of Labour Secretaries was held on 19th April, 1990, followed by a Conference of Labour Minister on 20.4.1990.

STATEMENT-I

List of States and Union Territories which participated in the 39th Conference of Labour Ministers held on 20th December, 1990

1. Andhra Pradesh
2. Arunachal Pradesh
3. Assam
4. Bihar
5. Chandigarh Administration
6. Delhi Administration
7. Gujarat
8. Goa
9. Haryana
10. Himachal Pradesh
11. Karnataka
12. Kerala
13. Maharashtra
14. Madhya Pradesh
15. Orissa
16. Punjab

17. Rajasthan
18. Sikkim
19. Tamil Nadu
20. Tripura
21. Uttar Pradesh
22. West Bengal

STATEMENT-II

Items of Agenda and major conclusions reached in the 39th Conference of Labour Ministers held on 20th December, 1990

I. *Items of Agenda*

1. Action taken on the main conclusions of the 38th Session of the Labour Ministers' Conference.
2. Minimum Wages
3. Bonded Labour
4. Pendency in Labour Courts and Industrial Tribunals
5. Issues relating to Employment Service and Vocational Training:
 - (a) Employment Service—role and functions
 - (b) Vocational Training—
 - (i) Review of World Bank Project
 - (ii) Review of apprenticeship Training Scheme
6. Child Labour

7. Implementation of the Bachawat Award.

8. Miscellaneous items raised by the participants.

ii. The major conclusions reached in the Conference are as follows:—

1. *Minimum Wages*

It was agreed that the minimum rate of wages should be revised every two years. Further, this rate should include an element linked to the increase in the consumer price index. It was also agreed that such provision should be given statutory backing.

2. *Bonded Labour*

The State Governments should intensify their efforts for identification of bonded labour and take suitable measures for their rehabilitation.

3. *Pendency in Labour Courts and Industrial Tribunals*

The Conference took note of the large pendency of work in Industrial Tribunals, Labour Courts, etc. and felt that it adversely affected the interest of the workers and was not conducive to maintenance of industrial peace and harmony. It resolved that:

- (i) additional Tribunals and Labour Courts be set up keeping in view the workload;
- (ii) the vacancies in the posts of Presiding Officers of Industrial Tribunals and Labour Courts should be filled promptly;
- (iii) a manual for Industrial Tribunals and Labour Courts

should be prepared in order to simplify the procedure followed by them in disposal of cases and bring about uniformity in their functioning;

(iv) the Presiding Officers may hold Lok Adalats in order to dispose of cases expeditiously; and

(v) the conditions of service of the Presiding Officers should be improved and made more attractive.

4. *Employment Service and Vocational Training*

The working of Employment Exchanges should be re-oriented to give more attention to vocational guidance and self-employment.

There should be a closer coordination and monitoring of the Vocational Training Projects, being executed with assistance from the World Bank. It was also agreed that the State Governments should consider increasing the number of seats under the Craftsman Training Scheme by introducing additional shifts in the existing Industrial Training Institutes and by encouraging the setting up of such Institutes in the Private Sector. The need for vigorous enforcement of the Apprenticeship Training Scheme was also emphasised.

5. *Child Labour*

In the context of the child labour, it was agreed that firm action should be taken where there is exploitation of children or where they are exposed to hazardous working. In addition, the supportive programmes providing for rehabilitation and education of such children should be further expanded.

6. *Revision of Industrial Disputes Act*

It was agreed that the States should furnish their comments by January 31, 1991 on the recommendations contained in the report of the Ramanujam Committee on formulating a new Industrial Relations Law.

7. *Review of labour laws*

Labour laws should be periodically reviewed to take account of the changing situation and to make such amendments, as are necessary.

8. *Workers Participation in Management*

The participants supported the concept of workers' participation in management and desired that the Bill on the subject should be finalised early.

9. *Legislation for agricultural and landless workers*

The proposal relating to Central legislation for agricultural and landless labourers should be finalised as early as possible.

10. *Strengthening of Labour Administration Machinery*

It was agreed that there was a need to provide adequate financial support for strengthening the labour administration machinery in the States. It was also agreed that the available labour administration machinery should be suitably re-oriented to give more consideration to the problems relating to the unorganised labour.

11. *Rehabilitation of Gulf returnees*

A programme should be formulated to provide for rehabilitation of Gulf returnees.

12. *Welfare of Cinema Workers*

Steps should be taken to augment the Welfare Fund for the Cinema Workers so that it may be possible to address the problems of this category of workers more effectively.

13. *Pension for beneficiaries of Employees Provident Fund*

Early action should be taken to provide pension for the beneficiaries of the Employees' Provident Fund.

President's Assent to State Bills

564. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) the details of the State Bills pending as on December, 1990 with the Union Government for the President's assent, State-wise; and

(b) the steps taken to expedite clearance of those bills?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) As on 27.12.90, 70 State Bills are pending. Out of these, 40 Bills are pending with the concerned State Governments for want of clarifications and the remaining 30 Bills are under examination in the concerned administrative Ministries/Departments of the Government of India. State-wise pendency is indicated in the enclosed statement.

(b) The State Governments concerned and the Central Ministries/Departments are being reminded constantly. Discussions are also being held to expedite the clearance of the Bills.